

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1287
TO BE ANSWERED ON 11.12.2023**

COMPENSATION TO UNORGANISED WORKERS

1287. SHRI PARBHUBHAI NAGARBHAI VASAVA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that a meager amount of compensation is paid to the workers of unorganised sector in case of injury/ death;**
- (b) if so, the details thereof;**
- (c) the details of steps taken by Government, in coordination with the State Government of Gujarat, to pay adequate and appropriate compensation to unorganised sector workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): Compensation is provided to workers/families of the unorganized workers as per welfare schemes framed and administered by the States/UTs including Gujarat. The amount of compensation varies from State to State.

There is also a provision of compensation under Pradhan Mantri Jeevan Jyoti Bima Yojana and Pradhan Mantri Suraksha Bima Yojana, if the worker is registered under these schemes.
